

Seventeenth Loksabha

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Title: Regarding proposed amendments in IAS Cadre Rules, 1954.

**PROF. SOUGATA RAY (DUM DUM):** Government of West Bengal urged Prime Minister to withdraw the proposed amendments in the IAS Cadre Rules 1954. The proposed amendments are ominous and would cause an irreparable damage to the spirit of cooperative federalism that exists between the Union and States and result in concentration of power with the Union Government. Many States are woefully short of officers, primarily owing to the wrong cadre management policies of the Union Government and availing itself of the common pool of Group-1 officers at the national level, the States banked on the limited pool of IAS Officers in the States. The States are at the forefront of implementation of various programmes, including the Union Government's schemes. The States also face frequent natural disasters, which require the services of IAS officers. Forcing the State governments to depute officers would surely aggravate the governance deficit in various states. The proposed amendments also induce a fear psychosis and an attitude of hesitancy among All India Service officers to implement the policies of a state government formulated by a party or parties politically opposed to the ruling party at the Centre. Union Government is requested to withdraw the proposed amendments to safeguard Federal Structure.